

of India dated the 20th May, 12.13 hrs.  
1986.

### ASSENT TO BILLS

[*English*]

(vi) The National Savings Certificates (VI Issue) (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 20th May, 1986.

SECRETARY-GENERAL: I lay on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th May, 1986:-

(vii) The National Savings Certificates (VII Issue) (Third Amendment) Rules, 1986 published in Notification No. G.S.R. 789 (E) in Gazette of India dated the 20th May, 1986.

(1) The Supreme Court (Number of Judges) Amendment Bill, 1986.

(2) The Finance Bill, 1986.

(3) The Tea (Amendment) Bill, 1986.

(4) The Income-tax (Amendment) Bill 1986.

(viii) The Social Security Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 790 (E) in Gazette of India dated the 20th May, 1986.

[Placed in library See No. LT-2744/86]

2, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills Passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th May, 1986:-

(7) A copy of the Post Office Savings Bank General (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 20th May, 1986 under subsection (3) of section 15 of the Government Savings Banks Act, 1973.

[Placed in library See No. LT-2745/86]

(1) The Muslim Women (Protection of Rights on Divorce) Bill, 1986

(2) The Coal Mines labour Welfare Fund (Repeal) Bill, 1986

(3) The Wild Life (Protection) Amendment Bill, 1986

(4) The Environment (Protection) Bill, 1986

(5) The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986.

(8) A copy of the Public Provident Fund (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 895 (E) in Gazette of India dated the 23rd June, 1986 under section 12 of the Public Provident Fund Act, 1986.

[Placed in library See No. LT-2746/86]

SHRI K.P. UNNIKRISHNAN (Badagara): I am taking objection to laying of Item No. 7 (xiii) regarding exemption to Churhat Children's Welfare Society.

MR. SPEAKER: This is a statutory obligation; I cannot help it. You can object when it comes.

**SHRI K.P. UNNIKRISHNAN:** There is a clearcut statutory non-compliance. That is my objection (*Interruptions*) It is a hoax of a society. It involves loss of revenue to the State.

**MR. SPEAKER :** This a statutory obligation; I cannot disallow it.

**SHRI K.P. UNNIKRISHNAN:** There is a statutory non-compliance. You can give exemption only to a society which complies with statutory obligations.

**MR. SPEAKER :** You can ask for a discussion on that. But I cannot stop it. That is my helplessness.

**SHRI K.P. UNNIKRISHNAN :** Your predecessors have held such objections to be valid.

**MR. SPEAKER :** I cannot help it. You can ask for a discussion.

**SHRI SURESH KURUP (Kottayam) :** The Minister should make a statement regarding our attitude to the Commonwealth Games, whether we are withdrawing from the Commonwealth Games. We have given an adjournment motion on that subject.

[*Translation*]

**MR. SPEAKER :** He is making the statement.

**SHRI SAIFUDDIN CHOWDHARY (Katwa) :** What is he doing? The hon. Minister is also present here.

[*English*]

**MR. SPEAKER :** That is under consideration.

[*Translation*]

That will be discussed at Harare.

[*English*]

There cannot be any question of adjournment.

[*Translation*]

How do you talk like that?

[*English*]

You are an educated person. How can there be an adjournment motion on this ?

**SHRI P. KOLANDAIVELU (Gobichettipalayam) :** There is no Tamil Interpreter.

[*Translation*]

**MR. SPEAKER :** I have told you and have also given in writing.

[*English*]

**SHRI P. KOLANDAIVELU :** For the last two days he has not been appointed.

**MR. SPEAKER :** I cannot create a Tamil Interpreter. I have to get one and I am trying hard.

**SHRI P. KOLANDAIVELU :** Why not? You have got the official machinery; you can do it.

**MR. SPEAKER :** I am not a magician.  
(*Interruptions*)

**MR. SPEAKER :** All right, you give me one.

**SHRI P. KOLANDAIVELU :** Very well; I will do it.

**MR. SPEAKER :** There is no problem.

[*Translation*]

**SHRI GIRDHARI LAL VYAS (Bhilwara) :** Mr. Speaker, Sir, the famine relief work has been stopped in Rajasthan. The Central Government has not given sufficient assistance to the Rajasthan Government and as a result of it only 2 lakh instead of 10 lakh labourers could get employment.

[*English*]

**MR. SPEAKER :** This is nothing.

**DR. DATTA SAMANT (Bombay South Central) :** I have given an Adjournment Motion, Sir, regarding imposition of Kannada on 15 lakhs Marathi speaking people of Belgaum and other border areas. From the first standard, Kannada is being imposed on the Marathi people...

(*Interruption*)

MR. SPEAKER : It is a State subject, I cannot handle it...

(*Interruptions*)\*\*

MR. SPEAKER : Without my permission whatever he says should not be recorded. My permission is first sought.

DR. DATTA SAMANT : I have asked for the permission.

MR. SPEAKER : I have not given you that permission, Mr. Datta Samant .....

(*Interruptions*)\*\*

MR. SPEAKER: It is all right, I have not allowed you.

STATEMENT *RE* : RECENT CHINESE  
INTRUSION INTO INDIAN  
TERRITORY

[*English*]

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : Hon'ble Members are by now aware of the Chinese intrusion in the Sumdorong Chu valley area of Tawang District of Arunachal Pradesh. In mid-June 1986, It was learnt that about 40 Chinese personnel, some in uniform, had intruded approximately 2-3 Kms as the crow flies into the area of the Sumdorong Chu valley, when our graziers had been going peacefully without any interference. After verification of the intrusion, we protested strongly to the Chinese Government on 26th June, 1986. We stressed that the area of the Sumdorong Chu valley is clearly South of the the McMahon Line and well within Indian territory. We rejected the Chinese response received on 8th July, 1986 that this was a disputed area and on their side of the McMahon Line. As the Hon'ble Members are aware, the McMahon Line constitutes the

international boundary in this sector. The Chinese have conveyed that the matter could be discussed "intensively" at the forthcoming 7th Round of official Level Talks in Beijing. We propose to do so.

In our Official Level Talks with the Chinese, which commenced in 1981, both sides had accepted the principle that peace and tranquility should be maintained along the border and that any problem that arose should be solved through friendly consultations. With both sides having accepted this principle, we on our part have consistently endeavoured to settle such problems through discussions. We are, therefore, surprised that the Chinese should have intruded into our territory in this manner. I would like to inform the Hon'ble Members that we are keeping a close watch on the situation. We are conscious of the concern of the Hon'ble Members on this issue and shall take the House into confidence whenever such an occasion arises.

The 7th Round of official Level Talks are due to begin from 21st July, 1986 in Beijing. Our delegation is being led by the Foreign Secretary who will be meeting the Acting Premier Wan Li as well as the Foreign Minister Wu Xueqian in Beijing. The Foreign Secretary, in his meetings with them, will be taking up the issue of intrusion in the Sumdorong Chu area.

SHRI K.P. UNNIKRIISHNAN (Badagara): There must be a discussion. This is a very important matter. The House should be fully informed. about it and there should be a discussion on it.

MR. SPEAKER : We shall be doing it. We have already decided it. We shall discuss it.

SHRI THAMPAN THOMAS (Mavelikar): There should be a discussion on this subject.

MR. SPEAKER : We shall be having some sort of a discussion on this.